

connection with FIR No.221 dated 1st November, 2016 registered at P.S. Patran, District Patiala, Punjab, he shall be released on bail to the satisfaction of the Arresting Authority. The accused appellant shall cooperate with the investigation at all further stages as may be required and in the event there is any failure on the part of the appellant to so cooperate, it will be open for the prosecution to seek cancellation of the anticipatory bail granted by the present order. We also make it clear that it will be open to the Arresting Authority to impose such condition(s) as may be considered fit and appropriate.

4. The Arresting Authority is free to impose appropriate conditions as he deems fit.

5. The appeal is disposed of in the above terms.

.....,J.
(RANJAN GOGOI)

.....,J.
(NAVIN SINHA)

NEW DELHI
JULY 11, 2017

ITEM NO.12

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 004313/2017
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 26-04-2017
IN CRLM NO. 42971/2016 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH)

KALA RAM

PETITIONER(S)

VERSUS

THE STATE OF PUNJAB & ANR.

RESPONDENT(S)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
42826/2017 FOR EXEMPTION FROM FILING O.T. ON IA 42827/2017

Date : 11-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Aditya Singh, AOR
Mr. Vikas Verma, Adv.
Mr. Naveen Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing certified copy of the
impugned order and O.T. is granted.

Leave granted.

The appeal is disposed of in terms of the signed
order.

(VINOD LAKHINA)
AR-cum-PS

(ASHA SONI)
BRANCH OFFICER

[SIGNED ORDER IS PLACED ON THE FILE]